BENCH-I

NATIONAL COMPANY LAW TRIBUNAL **KOLKATA BENCH KOLKATA**

C.P No. 143/KB/2010

Present: Hon'ble Member (J) Shri Vijai Pratap Singh Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 13th November 2017, 10.30 A.M.

of the Company	Vinay Kumar Madhogari	a & OrsVs-NIF Ispat Ltd & Oi	5.
der Section	397/398		
Representa	ative (IN CAPITAL	Appearing on behalf of	Signature with date
	der Section Name & Desig Representa		der Section 397/398 Name & Designation of Authorized Appearing on behalf of Representative (IN CAPITAL

2. MISS RATSHAGE KATARIA, ADVOCATE NO 1 to 5

13:11:17

- 3. MR SAPTARSHI MURITERTIEE, ADVOCATE
- 4. MA SOUMABHO GHOSH, ORDER
- Ld. Counsels for the Respondent Nos.1 to 5 are present.

In the light of the order of the Hon'ble Calcutta High Court it appears that petition alleging oppression and mismanagement against NIF Ispat is opposed. The companies of NIF Group are part of the family settlement which is the very basis of the impugned order of the Company Law Board dated 23.12.2008, which is still subjudice in the 10F Appeal before the Hon'ble Calcutta High Court. No order can be passed unless and until the Hon'ble Calcutta High Court decides the appeal. In the circumstances, no order can be passed as the matter is still pending before the Hon'ble Calcutta High Court.

List on 18.12.2017.

(Jinan K.R.) Member (J) (V.P. Singh) Member (J)